THE HIGH COURT OF MEGHALAYA SHILLONG

HCM/III/16/2014/

Dated February 3, 2014

STANDING ORDER NO.1 OF 2014

In supersession of all previous Standing Orders applicable, following matters shall be entertained and heard by Division Bench of the Court:-

- 1. All Writ Appeals.
- 2. All matters relating to Tax matters.
- 3. Public Interest Litigations.
- 4. Appeals under Companies Act.
- 5. Matters pertaining to Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) Act.
- 6. Any such matters as may be specifically directed on the judicial side to be listed, before Division Bench.
- 7. Criminal Appeals in which maximum punishment prescribed for the offence is imprisonment for life or death.
- 8. Death Ref. Cases.
- 9. Arbitration Appeals.
- 10. Confirmation of Decree of Divorce and other Matrimonial Appeals.
- 11. Writ Petitions against Order of CAT.
- 12. Custodial Death cases.
- 13. Contempt Petition (Crl).
- 14. Contempt Appeal(Civil).
- 15. Writ Petition challenging acquisition of land.
- 16. Writ Petition Challenging election processes at Preelection stage.
- 17. Cases in respect of service matter of Judicial Officers.
- 18. Writ petitions relating to collection of tolls in Check Gates and Weighbridges on public roads as well as settlement of such Check Gates and Weighbridges.

CHIEF JUSTICE